

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 19
CP (IB) No. 191/Chd/Pb/2022**

**Under Section 9 of the Insolvency
& Bankruptcy Code, 2016**

In the matter of:-

Vinay Kumar HUF ...Petitioner-Operational Creditor

Vs.

Bassi Tubes Pvt. Ltd. ...Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. Keshav Gupta, Advocate for petitioner-operational creditor.

Mr. G.S. Sarin, Practising Company Secretary for the respondent-corporate debtor.

It is stated by Mr. G.S. Sarin, authorized representative on behalf of respondent-corporate debtor that present petition is not maintainable. Let a comprehensive reply be filed taking preliminary objections on the point of maintainability within two weeks with a copy in advance to the counsel opposite and rejoinder thereto, if any, be filed one week thereafter with a copy in advance to the counsel opposite. The matter be listed on 07.02.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

November 22, 2022
YP